

ITEM NO.45

COURT NO.15

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18089/2022

(Arising out of impugned final judgment and order dated 12-02-2019  
in LPA No. 98/2019 passed by the High Court Of Delhi At New Delhi)

DAYA SWAROOP

Petitioner(s)

VERSUS

DELHI TRANSPORT INFRASTRUCTURE

Respondent(s)

(IA No. 237579/2023 - CONDONATION OF DELAY IN FILING  
IA No. 237587/2023 - CONDONATION OF DELAY IN REFILING / CURING  
THE DEFECTS)

Date : 12-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Subhasish Bhowmick, AOR  
Ms. Manisha Pandey, Adv.  
Mr. Rahul Kushwaha, Adv.  
Ms. Neerja Sharma, Adv.  
Mr. Reegan S Bel, Adv.  
Mr. Ashutosh Singh, Adv.

For Respondent(s) Mr. Arun Kumar Sharma, Adv.  
Ms. Tatini Basu, AOR  
Mr. Amiet Andlay, Adv.  
Mr. Kumar Shashank, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned order passed by the High Court. The Special Leave Petition is dismissed.
3. Pending applications, if any, shall stand disposed of.

(INDU MARWAH)  
AR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)